

ter's Relief Fund to give relief to these people in the hours of crisis and get special fund sanctioned under Indira Awas Yojna for providing them houses so that their problem of shelter and bread is solved

(v) Demand for handing over excavated idols to concerned religious communities, particularly the jain idols excavated in Hansi (Haryana) and Damoh (Madhya Pradesh) to Jain Community

SHRI DAL CHANDER JAIN (Damoh): Mr. Deputy Speaker, Sir, the idols found by the Archaeological Department during the excavation operation or in the fields or houses should be handed over to the concerned religious communities for worship and security. If these idols are not handed over to them, it will hurt their religious sentiments and create discontentment among them. The idols which are not worshipped in any community can be retained in the museum by the Archaeological department for proper maintenance. For example, some idols of Jain Tirthankar were found during excavation in Hansi in Haryana which have been placed in the Office of District Magistrate. The Jain community have made a number of requests for handing them over to the community but no satisfactory reply is being given to them.

I would request through this House that the idols should be handed over to the Jain community so that they may worship them and maintain them properly.

Similarly, the Jain idols found during excavation at Bandakpore in Damoh district (Madhya Pradesh) may be handed over to the Jain community for worship and security so as to avoid any discontentment among that community.

(vi) Demand for connecting national Highway No. 12 with National Highway No. 43 from Jabalpur to Raipur via Mandla

SHRI M.L. JHIKRAM (Mandla): Mr. Dep-

uty Speaker, Sir, the national highway No. 12 which connects Jaipur with Jabalpur should be extended upto Mandla and linked with national highway No. 43. This will benefit Mandla, Kabrdha, etc. which are predominantly tribal districts. Mandla district of Madhya Pradesh is a backward district and has 61 percent Adivasi population. But there is no national highway there as a result of which developmental works are not progressing and means of communications have not improved. It is necessary to have effective means of road communication for the progress of the district. Therefore, the Minister of Surface Transport should extend national highway No. 12 beyond Jabalpur and link it with National Highway No. 43 at Raipur via Mandla. This will provide a complete road link between Rajasthan and Madhya Pradesh and the linking of National Highway No. 12 and National Highway No. 43 will also provide a road link between Andhra Pradesh and Madhya Pradesh and Rajasthan.

[English]

(vii) Demand for looking into the activities of the Railway Employees Cooperative Group Housing Society, Delhi

SHRI AJIT KUMAR SAHA (Vishnupur): Sir, I would like to say a few words about the plight of some railway employees—most of them have retired or are going to retire from the Railways. They had registered themselves with the so-called Railway Employees' Co-operative Group Housing Society Ltd, which was registered in 1972 with the fond hope of getting housing accommodation so that they could spend their retired life under some shelter peacefully. But to their dismay, till now they have not got their flats. The DDA had allotted 2 acre land to the Society in 1975 and later re-allotted one acre in June, 1978 at Pitampura, Sharda Niketan, Delhi-34 for construction of 50 units. But only part construction has been completed so far according to my information.

[Shri Ajit Kumar Saha]

Normally the construction of such a project should have been completed within 2 years from the date of allotment of land by DDA. Despite this, no action has been taken in the matter. No audit has reportedly taken place into the accounts of this Society since June, 1984. Thus the innocent members who had invested their lifetime savings in expectation of flats are suffering for no fault of theirs.

I, therefore, urge upon the Government to look into the matter and instruct the Registrar of Societies/DDA to get the flats completed within a minimum period to avoid any further harassment to the retired/retiring employees and others.

(viii) Demand for a centre for U.P.S.C. examinations at Gangtok in Sikkim

SHRIMATI D.K. BHANDARI (Sikkim): The Union Public Service Commission has examination centres in most of the State Capitals. This is a boon to candidates residing in those States. So far, Sikkim is not covered by this facility. Our boys and girls have to go all the way to Calcutta or to other places far off from the State to sit in UPSC examinations. This entails great financial hardships apart from the difficulty in finding suitable accommodation during the examination period. This is a great disadvantage to them. This is also the main reason why our boys and girls cannot think of appearing in UPSC examinations. It is, therefore, requested that the Government would kindly look into it and recommend to the UPSC for its examination centre at Gangtok, the State Capital.

12.15 hrs.

GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) AMENDMENT BILL—Contd.

[English]

MR. DEPUTY SPEAKER: Now we take up further consideration of the following motion moved by Shri Buta Singh, on the

4th May, 1987, namely:—

"That the Bill to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982, be taken into consideration."

Shri Virdhi Chander Jain. Please be brief, Sir.

[Translation]

SHRI VIRDHI CHANDER JAIN (Barmer): Yes Sir, I will be brief. Mr. Deputy Speaker, Sir, I was speaking on the Governors (Emoluments, Allowances and Privileges), Amendment Bill. I am of the view that the office of the Governor is essential in a democratic set up. I fully agree with the views of Shri Venkata Ratnam. The Governor should be an impartial, honest and highly learned person. It is the responsibility of the Central Government to keep these qualifications in mind while making appointment of Governor in the States because when a State is placed under President rule the Governor has to assume the responsibility of looking after the administration of the State. If he is not competent, he would not be able to run the administration of the State properly. So, it is necessary that the Governor should be impartial, honest and a highly learned person. Any politician who has been expelled from a political party or who has no place in the politics should not be appointed as a Governor. The Governor also performs the duties of a Chancellor of Universities of his State. Due to this, he has a great responsibility to look after the education in the State. Unless he is a highly learned person, he cannot discharge his functions as a Chancellor. In our State, learned persons like Sampooranandji were appointed as Governor which had a salutary effect on the State. The Governors who are not competent, interfere in the affairs of the University. This lowers the dignity of the office of the Governor. With this in view, if there is need to amend the Constitution for providing these qualifications, it should be done. Besides, there should be some guidelines to ensure that the office of the Governor is